

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

(FIFTH LOK SABHA)

TWENTY-NINTH REPORT

**MINISTRY OF SHIPPING AND TRANSPORT
(TRANSPORT WING)**

Action taken by Government on the recommendations contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (Fifth Lok Sabha) on the Ministry of Shipping and Transport (Transport Wing) — Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in selected Major Ports *viz.*, Bombay, Mormugao and Cochin on West Coast; and Madras, Visakhapatnam and Calcutta on East Coast.

(Presented on 26th August, 1974)



**LOK SABHA SECRETARIAT
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COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES (1973—75)

Shri D. Basumatari—Chairman

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2. Shri Pannalal Barupal
3. Shri Bhagirath Bhanwar
4. Shri B. S. Bhaura
5. Shri B. S. Chowhan
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- *21. Shri M. C. Balan
22. Shri Todak Basar
23. Shri Jamnalal Berwa
- *24. Shri N. P. Chaudhari

*Elected to the Committee w.e.f. 9th May, 1974 vice Shri N. P. Chaudhari, Sundermani Patel and Shrimati Saroj Khaparde retired from Rajya Sabha w.e.f. 2nd April, 1974.

**Elected to the Committee w.e.f. 9th May, 1974 vice Dr. Z. A. Ahmed resigned from the Committee w.e.f. 26 April, 1974.

- *25. Shri Chandramani Lal Chowdhary
- 26. Shri Kalyan Chand
- 27. Shri N. H. Kumbhare
- 28. Shri Bhaiya Ram Munda
- **29. Shri B. Rachaiah
- 30. Shri Shyam Lal Yadav

SECRETARIAT

Shri Y. Sahai—*Deputy Secretary.*

Shri J. R. Kapur—*Under Secretary.*

* Elected to the Committee w.e.f. 9th May, 1974 vice Sarvashri N. P. Chaudhari, Sundernand Patel and Shrimati Saroj Khaparde retired from Rajya Sabha w.e.f. 2nd April, 1974.

** Elected to the Committee w.e.f. 9th May, 1974 vice Dr. Z.A. Ahmad resigned from the Committee w.e.f. 26th April, 1974.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES
AND SCHEDULED TRIBES

STUDY GROUP VI

(ON ACTION TAKEN REPORTS)

1. Shri D. Basumari—Chairman
2. Shri Shambhu Nath—Convener
3. Shri D. Deb
4. Shri Sakti Kumar Sarkar
5. Shri N. P. Chaudhari
6. Shri N. H. Kumbhare
7. Shri B. S. Chowhan
8. Shri G. Y. Krishnan
9. Shri V. Tulsiram
10. Shri Todak Basar
- *11. Shri M. C. Balan

SECRETARIAT

Shri Y. Sahai—Deputy Secretary

Shri J. R. Kapur—Under Secretary

* Nominated w.e.f. 22nd July, 1974 vice Shrimati Saroj Khasparde retired from Rajya Sabha with effect from the 2nd April, 1974.

INTRODUCTION

I, the Chairman, Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present their Twenty-ninth Report on Action taken by Government on the recommendations contained in their Nineteenth Report (Fifth Lok Sabha) on the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in selected Major Ports *viz.* Bombay, Mormugao and Cochin on West Coast; and Madras, Visakhapatnam and Calcutta on East Coast.

2. The draft Report was considered and adopted by the Study Group VI on Action Taken Reports of the Committee at their sitting held on the 29th July, 1974 and finally adopted by the Committee on the 8th August, 1974.

3. The Report has been divided into following Chapters:

I—Report

II—Recommendations|Observations that have been accepted by Government.

III—Recommendations| Observations which the Committee do not desire to pursue in view of the Government's replies.

IV—Recommendations|Observations in respect of which replies of Government have not been accepted by the Committee.

V—Recommendations|Observations in respect of which Government have not furnished replies.

4. An analysis of the action taken by Government on the recommendations contained in the Nineteenth Report of the Committee is given in Appendix II. It would be observed therefrom that out of 35 recommendations made in the Report, 16 recommendations

(viii)

i.e. 46 per cent, have been accepted by Government; the Committee do not desire to pursue 11 recommendations, i.e. 31 per cent; and final replies are adited in respects of eight recommendations, i.e. 23 per cent.

D. BASUMATARI,

NEW DELHI;

August 12, 1974.

Sravana 21, 1896 (S).

Chairman,

*Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.*

CHAPTER I

REPORT

This Report of the Committee deals with action taken by Government on the recommendations contained in the Nineteenth Report (Fifth Lok Sabha) of the Committee on the Ministry of Shipping and Transport (Transport Wing)—Reservations for, and employment of, Scheduled Castes and Scheduled Tribes in selected Major Ports viz., Bombay, Murmugao and Cochin on West Coast; and Madras, Visakhapatnam and Calcutta on East Coast. The Nineteenth Report was presented to both the Houses of Parliament on the 15th May, 1973 and the Ministry of Shipping and Transport (Transport Wing) were requested to furnish replies to the recommendations contained in the aforesaid Report within theree months of the date of presentation of that Report to the House of Parliament. The Committee regret to observe that even after a lapse of more than a year, the Ministry of Shipping and Transport have furnished so far replies to 27 recommendations only out 35 recommendations contained in that Report and replies to eight recommendations are still standing.

CHAPTER II

RECOMMENDATIONS/OBSERVATIONS THAT HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Sl. No. 2, Para 1.25)

The Committee are surprised to find that the Bombay Port Trust is still following the percentage of reservations for Scheduled Castes and Scheduled Tribes which are based on the census figures of 1951. These percentages were revised upwards, namely, 15 per cent for Scheduled Castes and 7 and a half per cent for Scheduled Tribes by the Ministry of Home Affairs Resolution No. 27/25/68-Est. (SCT) dated the 25th March, 1970. Even though more than three years have passed since this upward revision in the percentages of reservations for Scheduled Castes and Scheduled Tribes was made, the Bombay Port Trust has yet to adopt these percentages. The Committee recommend that the Bombay Port Trust should immediately adopt the aforesaid increased percentages of reservations for Scheduled Castes and Scheduled Tribes.

Reply of Government

By their Resolution No. 1577 dated 15th December, 1972 the Board of Trustees for the Port of Bombay have adopted with effect from 1st January, 1973, the revised percentages laid down in the Ministry of Home Affairs Resolution dated the 25th March, 1970, as follows:

- (a) 7 and a half per cent for Scheduled Tribes in the case of direct recruitment on an all-India basis, i. e. posts of officers (For Scheduled Castes the existing reservation of 16-2/3 per cent remains undisturbed);
- (b) In the case of direct recruitment to Class III and Class IV posts normally attracting candidates from a locality or a region, 6 per cent for Scheduled Castes and 6 per cent for Scheduled Tribes, i. e. the percentages applicable to the State of Maharashtra;
- (c) In the limited departmental competitive examination for promotion of 'B' scale Clerks to posts of 'A' scale Clerks,

15 per cent for Scheduled Castes and 7 and a half for Scheduled Tribes;

(d) There are no posts filled by selection in Class III and Class IV.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 15th December, 1973.]

Recommendation (Sl. No. 4. Para 1.27)

The Committee regret to find that although the orders regarding reservations for Scheduled Castes and Scheduled Tribes in the Mormugao Port Trust came into force on the 1st July, 1964, they could not be implemented till the 18th March, 1970, because of the delay in the issue of the Order specifying Scheduled Castes and Scheduled Tribes in the Union Territory of Goa, Daman & Diu. The Committee cannot but regret the delay in specifying the Scheduled Castes and Scheduled Tribes in the Union Territory of Goa, Daman and Diu which must have deprived these Communities of their due share in the services of the Mormugao Port Trust for six years. In any case the Committee feel that there was nothing to prevent the Mormugao Port Trust to prescribe the percentages of reservations for Scheduled Castes and Scheduled Tribes at least in Class I and Class II posts of the Port Trust, recruitment to which is made on All-India basis, from the year 1964 itself.

Reply of Government

The Committee's observation has been noted by the Port Trust for future guidance. They have amended their rules and regulations on the subject.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 15th December, 1973.]

Recommendation (Sl. No. 5. Para 1.28)

The Committee would like the Madras Port Trust to make the grouping of the various categories of posts on a rational basis so that the maximum number of Scheduled Castes and Scheduled Tribes are taken in the services of the Madras Port Trust in the reservations made for them.

Reply of Government

The suggestion of the Committee has been noted by the Madras Port Trust. The work of maintenance of rosters has been centralised in Secretary's Department of Madras Port Trust and groupings of different categories have been rearranged with effect from 1-1-1973. Separate rosters are maintained for categories in which the strength is more than 25. This is expected to provide opportunities to recruit maximum number of Scheduled Castes/Tribes in the services of the Port Trust in reservations made for them.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 15th December, 1973.]

Recommendation (Sl. No. 8, Para 1.37)

Although the Committee have been informed that the Ministry of Shipping and Transport have been regularly forwarding to all the Port Trusts copies of the orders and other instructions regarding the reservations etc. for Scheduled Castes and Scheduled Tribes, received by that Ministry from the Ministry of Home Affairs|Cabinet Secretariat (Department of Personnel) from time to time, some of the Port Trusts have stated to the Study Groups of the Committee during their tours that they had not received copies of one or the other order on the subject. It is obvious that either there has been some laxity in the Ministry in sending copies of such orders to the Port Trusts or the Port Trusts have not ensured its proper collation at their end. Be that as it may, the coordination machinery, both in the Ministry of Shipping and Transport and in the respective Port Trusts, requires to be streamlined and strengthened. The Committee would like that a Deputy Secretary in the Ministry of Shipping and Transport should be specifically designated as a Liaison Officer to ensure the proper implementation by the respective Port Trusts of all the orders issued from time to time for the reservations and other concessions for the Scheduled Castes and Scheduled Tribes.

Reply of Government

A Deputy Secretary in this Ministry has been designated as Liaison Officer to oversee the implementation of the orders issued from time to time for the reservations and other concessions for Scheduled Castes and Scheduled Tribes in the Port Trust, under this Ministry's order No. 22-PE(25)/73/8 dated the 31st July, 1973.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 15th December, 1973.]

Recommendation (Sl. No. 10, Para 2.23)

The Committee are unhappy to note that there are no reservations for Scheduled Castes and Scheduled Tribes in the selection of apprentices. Candidates belonging to these communities cannot, therefore, learn the various trades and skills needed for the various jobs in the Port Trusts. Apprenticeship is the beginning which makes a candidate suitable for a job for which he is trained. The Committee would recommend that all the Port Trusts should specifically provide in their relevant rules that the prescribed reservations for Scheduled Castes and Scheduled Tribes shall be strictly followed in selection of all apprentices. In this connection, the Committee would like to point out that an amendment of the Apprentices Act, 1961, making it obligatory for all employers to reserve training places for Scheduled Castes and Scheduled Tribes in every designated trade is already before Parliament.

Reply of Government

Pending the framing of relevant rules under the Apprentices (Amendment) Act, 1973, by the Ministry of Labour, all the Port Trusts have been asked to provide in their relevant schemes for training of Apprentices that the prescribed reservation for Scheduled Castes and Scheduled Tribes shall be observed.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 17th April, 1974.]

Recommendation (Sl. No. 11, Para 2.24)

The Committee have also noticed that some of the Port Trusts, the Vishakhapatnam Port Trust, for example, has been filling posts by departmental candidates which were meant to be filled by direct recruitment. This has denied the benefit of reservation to the Scheduled Caste and Scheduled Tribe candidates who might have been selected, if direct recruitment had been resorted to. The Committee would like that the vacancies reserved for Scheduled Castes and Scheduled Tribes should not be filled by departmental candidates belonging to other communities. If a suitable Scheduled Caste/Scheduled Tribe employee is not available within the Department to fill the reserved vacancy, effort should be made to recruit a Scheduled Caste/Scheduled Tribe candidate from outside.

Reply of Government

The recommendation of the Committee has been noted by all the Port Trusts concerned for compliance.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 30th May/5th June, 1974.]

Recommendation (Sl. No. 15, Para 2.72)

The Committee feel that a close co-ordination and liaison between the Port Trusts and the Employment Exchanges is imperative for augmenting the representation of Scheduled Castes and Scheduled Tribes in the services of the Port Trusts. The Committee suggest that the number of vacancies reserved for Scheduled Castes and Scheduled Tribes respectively, out of the total vacancies notified, should be clearly indicated in the requisitions sent to the Employment Exchanges by the respective Port Trusts. The Committee also suggest that precise reasons for the rejection of Scheduled Caste/Tribe candidates, who have been sponsored by the Employment Exchanges should invariably be communicated to the Employment Exchanges. The Employment Exchanges should also be asked to furnish a fresh list of Scheduled Caste and Scheduled Tribe candidates if such candidates are not available in the list furnished by the Employment Exchanges earlier.

Reply of Government

All the Port Trusts concerned have noted the Committee's recommendation and the procedure suggested by them is being followed/will be adopted by them.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 17th April, 1974.]

Recommendation (Sl. No. 16, Para 2.73)

The Committee suggest that advertisements for posts, recruitment to which is made on an all India basis, should be published in all important newspapers published from all regions in the country. In the case of local recruitment, advertisements should also be published in local newspapers (including daily/weekly newspapers) which are exclusively devoted to the cause of Scheduled Castes and Scheduled Tribes if any, in addition to the other national and local newspapers. The Committee also suggest that specific number of posts reserved for Scheduled Castes and Scheduled Tribes respectively should invariably be mentioned in all advertisements for recruitment.

Reply of Government

The suggestion of the Committee has been noted by all the Ports.
 [Ministry of Shipping & Transport O.M. No. 22-PE(25)/73. dated
 the 15th December. 1973.]

Recommendation (Sl. No. 17, Para 2.74)

The Committee recommend that simultaneously with recruitment advertisements in the press and requisitions to the Employment Exchanges, vacancies occurring in the respective Port Trusts should also be notified to all the recognised organisations of Scheduled Castes and Scheduled Tribes as also to the departments of social/tribal welfare of the State where the Port Trust functions.

Reply of Government

All the Port Trusts have agreed to comply with the above recommendation of the Committee.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73. dated
 the 15th December. 1973.]

Recommendation (Sl. No. 18, Para 2.75)

The Committee are constrained to observe that the Bombay Port Trust has given only seven days' notice in the advertisement for submission of applications for the posts of Junior Stenographers reserved for Scheduled Castes/Tribes only which is not only grossly insufficient but acts as a handicap calculated to jeopardise the chances of Scheduled Castes and Scheduled Tribes to avail of the opportunity of applying for the post. The Committee feel that at least a month's notice should be given in such cases so that the information reaches a sufficient number of Scheduled Castes/Tribes to apply for the reserved posts.

Reply of Government

Government have advised the Port Trusts suitably and they have agreed to take necessary action accordingly.

The Port Trusts of Bombay, Cochin and Commissioners for the Port of Calcutta have promised to implement it and the Port Trusts of Madras, Visakhapatnam and Goa have already implemented it.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73. dated
 the 30th May/5th June, 1974.]

for filling the reserved vacancies before dereservation. The Committee suggest that before a reserved vacancy is dereserved, the Employment Exchanges should be approached again to nominate Scheduled Caste and Scheduled Tribes-candidates. The Committee also desire that reasons for dereservation of vacancies should be intimated to the Ministry of Shipping and Transport and the Commissioner for Scheduled Castes and Scheduled Tribes for their information. The number of vacancies dereserved during a year should also be included in the annual reports of the Port Trusts.

Reply of Government

The recommendation of the Committee has been noted and the Port Trusts have been asked to take necessary action urgently to ensure compliance.

2. In the proformae being prescribed in compliance with the recommendations No. 31 and 33 of the Committee, a provision for eliciting information about the vacancies dereserved in a year, whether the dereservation has been done in accordance with the procedure in force and where this has not been done, the reasons therefor, has been included. Government propose to see the implementation of the orders on the subject through these returns. The Port Trusts have been asked to reflect suitably in their annual administration reports, the information being furnished in the annual returns.

[Ministry of Shipping and Transport O.M. No. 22-PE(25)/73,
dated the 17th April, 1974.]

Recommendation (Sl. No. 31, Para 3.17)

The Committee would like that annual statement showing cases involving supersession of Scheduled Castes and Scheduled Tribes in each of the Port Trusts should be sent to the Ministry of Shipping and Transport and the Commissioner for Scheduled Castes and Scheduled Tribes. Figures of supersession of Scheduled Caste and Scheduled Tribe employees should also be included in the Annual Reports of the respective Port Trusts.

Reply of Government

A suitable proforma is being evolved in consultation with the Department of Personnel and the Commissioner for Scheduled Castes

and Scheduled Tribes which will also cover particulars of cases involving supersession of Scheduled Castes and Scheduled Tribes in each Port Trust. The Port Trusts have been requested to reflect the particulars being furnished in these annual returns suitably in their Administration Reports.

[Ministry of Shipping and Transport O.M. No. 22-PE(25)/73,
dated the 17th April, 1974.]

Recommenadtion (Sl. No. 33, Para 4.2)

The Committee are unhappy to note that the annual returns are not being submitted in time to the Ministry of Shipping and Transport by the various Port Trusts. The Committee recommend that the Ministry of Shipping and Transport should quickly standardise a proforma in consultation with the Department of Personnel and the Commissioner for Scheduled Castes and Scheduled Tribes, for obtaining annual statements from the various Port Trusts showing the employment, recruitment and other positions of the Scheduled Castes and Scheduled Tribes in the services of the Port Trusts. The Committee would like the Port Trusts to submit their annual returns showing the employment position and the recruitment made during a calendar year on the prescribed performa as soon as after the 1st January of the following year as possible and latest by the thirty-first of March. The Committee would urge upon the Ministry of Shipping and Transport to scrutinise carefully the annual returns received from the Port Trusts and point out to the concerned Port Trust the shortcomings, if any, noticed therein, with a view to rectifying them.

Reply of Government

A suitable proforma is being evolved in consultation with the Department of Personnel and the Commissioner for Scheduled Castes and Scheduled Tribes. It has been urged upon the Port Trusts to ensure that these returns are received on the due date.

2. The recommenadtion of the Committee regarding scrutiny of the annual returns has been noted for compliance.

[Ministry of Shipping and Transport, O.M. No. 22-PE(25)/73,
dated the 17th April, 1974.]

CHAPTER III

RECOMMENDATIONS/OBSERVATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF THE GOVERNMENT REPLIES

Recommendation (Sl. No. 1, Para 1.24)

The Committee regret to find that although the Government of India orders prescribing reservations for Scheduled Castes and Scheduled Tribes were communicated by the Ministry of Shipping and Transport to the Bombay Port Trust in December, 1952, the Bombay Port Trust provided for reservations for these communities only from the 1st January, 1955. It is distressing to note that there had been protracted discussions in the Board of Trustees of the Bombay Port Trust on the very principle whether reservations for Scheduled Castes and Scheduled Tribes should be provided or not. Even after January, 1955, the Bombay Port Trust did not adopt *in toto* the orders of Government of India on the subject. The Committee feel that this delay on the part of the Bombay Port Trust in adopting the reservation orders for Scheduled Caste and Scheduled Tribe has deprived many a Scheduled Caste and Scheduled Tribe candidates an opportunity of getting into the services of the Bombay Port Trust.

Reply of Government

The position stated above has been noted. Government have again stressed upon the Bombay Port Trust the need for full compliance with the reservation orders and they have been requested to take all possible steps required in this direction.

[Ministry of Shipping and Transport O.M. No. 22-PE(25)/73,
dated the 15th December, 1973.]

Comments of the Committee

The Committee would, however, like to be informed of the action taken by the Bombay Port Trust in the matter.

Recommendation (Sl. No. 8, Para 1.26)

The Committee find that the Bombay Port Trust does not provide reservations for Scheduled Castes and Scheduled Tribes in temporary posts sanctioned for a period of less than six months. The Government of India orders laid down in the Ministry of Home Affairs Office Memorandum No. 27/4/87-(II) Est. (SCT), dated the 24th September, 1988 provide for exemption from reservations for Scheduled Castes and Scheduled Tribes in temporary appointments of less than 45 days only. There is no justification for the Bombay Port Trust to have this exemption extended to a period of six months when the Government of India orders provide for only one and a half months. The Committee would like the Bombay Port Trust to amend their recruitment rules so that exemption from reservations is confined to temporary appointments of less than 45 days only.

Reply of Government

This Ministry have already impressed upon the Bombay Port Trust to place the matter regarding implementations, *in toto* of all the reservation orders, before the Board of Trustees for their reconsideration. The Chairman, Bombay Port Trust has informed the Ministry that this is being done.

[Ministry of Shipping and Transport O.M. No. 22-PE(25)/73, dated the 15th December, 1973].

Comments of the Committee

The Committee would, however, like to be informed of the action taken by the Bombay Port Trust in the matter.

Recommendation (Sl. No. 7, Para 1.29)

The Committee are unhappy to learn that the Commissioners for the Port of Calcutta have not provided any reservation for Scheduled Castes and Scheduled Tribes in the posts of Assistant Superintendents in the Traffic Department although 50 per cent of the vacancies therein are filled by direct recruitment. The Committee recommend that the Calcutta Port Commissioners should provide the prescribed reservations for the Scheduled Castes and Scheduled Tribes for vacancies in these ports without any further delay.

Reply of Government

There seems to have been some misunderstanding about the submissions of the Commissioners on this point. The Commissioners have been observing reservations for Scheduled Castes and Scheduled Tribes in respect of 50 per cent of the vacancies in the posts of Assistant Superintendent which are filled by direct recruitment. They have not been doing so only in respect of the balance 50 per cent of the vacancies, which are filled by promotion through limited departmental examinations. The Commissioners have, however, noted the Committee's recommendation for compliance.

[Ministry of Shipping and Transport O.M. No. 22-PE(25)/73,
dated the 30th May/5th June, 1974].

Comments of the Committee

Now that the Government of India have provided for reservation for Scheduled Castes and Scheduled Tribes in the posts filled by promotion also vide Cabinet Secretariat (Department of Personnel and Administration Reforms) O.M. No. 27/2/71-EST(SCT) dated the 27th November, 1972, the Committee would like the Commissioners for the Port of Calcutta to provide for reservations for Scheduled Castes and Scheduled Tribes in the vacancies filled by promotion also.

Recommendation (Sl. No. 9, Para 1.41)

The Committee find that in the case of Mormugao, Cochin and Visakhapatnam Port Trusts, Section 111 of the Major Port Trusts Act, 1963 provides that every Board of Trustees in the discharge of its functions under the Act, is bound by such directions on questions of policy as the Central Government may give in writing to it from time to time and the decision of the Central Government whether a question is one of policy or not is final. There is, however, no corresponding provision in the Bombay Port Trust Act, 1879, the Madras Port Trust Act, 1905 and the Calcutta Port Act, 1890. The Committee, however, have noted that Government propose to bring forward a uniform legislation covering all the Major Ports. The hope there will be a suitable provision in the proposed Act empowering the Central Government to issue a directive to the Boards of Trustees of all Major Ports to ensure strict observance of the percentages of reservations for Scheduled Castes and Scheduled Tribes.

Reply of Government

The proposal to extend uniform legislation to all Ports envisages extension of the Major Port Trusts Act, 1963, to the Ports of Calcutta, Bombay and Madras. Section 111 of the Major Port Trusts Act, 1963, vests powers in Government to issue directives to the Boards of Trustees of Major Ports governed by that Act on questions of policy. As such, the recommendation will stand implemented when the Major Port Trusts Act is extended to the Ports of Calcutta, Bombay and Madras.

[Ministry of Shipping and Transport O.M. No. 22-PE(25)/73,
dated the 15th December, 1973].

Recommendation (Sl. No. 13, Para 2.38)

The Committee regret to note that there is no uniformity in the concessions and relaxations of standards granted in the favour of the Scheduled Castes and Scheduled Tribes in the various Port Trusts. The Bombay Port Trust restricts the age concession to Scheduled Castes and Scheduled Tribes to only three years while the other Port Trusts follow the prescribed age concession of five years for these communities. The Committee recommend that the Ministry of Shipping and Transport should ensure that all the Port Trusts uniformly lay down all the concessions and relaxation of standards in favour of the Scheduled Caste and Scheduled Tribe candidates as prescribed in the various orders of the Government of India on the subject and also meticulously observe them. They would also suggest that each Port Trust should issue a brochure enlisting all the concessions available to Scheduled Caste and Scheduled Tribe candidates.

Reply of Government

The Ports of Mormugao, Cochin, Visakhapatnam and Madras are generally allowing the concessions and relaxations granted in favour of Scheduled Castes and Scheduled Tribes. The Calcutta Port Commissioners are also allowing concessions of age upto five years and other relaxations of standards in favour of Scheduled Castes/Tribes at the time of interview, written tests etc. The Bombay Port Trust has also been persuaded to fall in line and they have recently decided to grant the age concessions to Scheduled Castes upto five years instead of three years which they were giving earlier.

The Committee's recommendation has been noted and the Port Trusts have been advised to follow uniform procedure.

Regarding the issue of brochure by each Port Trust, it does not seem to be necessary as the brochure published by the Department of Personnel contains all the concessions and relaxations allowed to the Scheduled Castes and Scheduled Tribes and these brochures have been obtained by the individual Port Trusts for their use.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73,
dated the 17th April, 1974.]

Recommendation (Sl. No. 14, Para 2.48)

The Committee would urge that all the Port Trusts should now include a Scheduled Caste/Scheduled Tribe Officer in their Recruitment/promotion Boards. The Committee suggest that where a Port Trust does not have its own Scheduled Caste/Tribe Officer's available for the purpose, the Port Trust authorities should consider the feasibility of associating an officer belonging to these communities from the Department of Social Welfare of the State Government concerned or any other allied or sister Department, with such Recruitment/Selection Boards.

Reply of Government

The Port Trusts concerned are already associating suitable Scheduled Caste/Tribe Officers with the Departmental Promotion Committees for recruitment to Class III and Class IV posts, if such officers belonging to Scheduled Caste or Scheduled Tribe are available from their organisation itself. They are taking further steps to secure such association where it has not been possible so far. The Ministry have also impressed upon the Port Trusts to pay particular attention to this. However, it is not considered appropriate to associate with the D.P.Cs. of the Port Trusts Scheduled Caste/Tribe officers belonging to outside agencies like the Department of Social Welfare, etc., of the State Government concerned.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73
dated the 30th May/5th June, 1974.]

Recommendation (Sl. No. 23, Para 2.98)

The Committee would like the Port Trusts to establish a close coordination and liaison with Departments of Social Welfare of the

concerned State Governments and also with the Director General of Employment and Training, the Marine Engineering Colleges, I.I.Ts., I.T.Is., etc., with a view to find out suitable Scheduled Caste/Tribe candidates for employment in the various services of the Port Trusts. The Ministry of Shipping and Transport should examine whether a Zonal Organisation as suggested by the Chairman, Mormugao Port Trust, could be established for the purpose.

Reply of Government

The Ministry have asked the Port Trusts to establish close co-ordination and liaison with the various Departments of Social Welfare of the concerned State Governments and also with the Director General of Employment and Training, the Marine Engineering Colleges, I.I.Ts., I.T.Is., etc. with a view to finding out suitable Scheduled Caste/Tribe candidates for employment in the various services of the Port Trusts, as suggested by the Committee.

2. The Committee's suggestion for the setting up of a Zonal Organisation on the lines suggested by the Chairman, Mormugao Port Trust has been taken up with the Ministries concerned for detailed consideration.

[Ministry of Shipping & Transport O.M. No. 22-PE (25)/73,
dated the 17th April, 1974.]

Comments of the Committee

The Committee would like to be informed of the decision taken by the Ministry with regard to the setting up of a Zonal Organisation on the lines suggested by the Chairman, Mormugao Port Trust.

Recommendation (Sl. No. 25, Para 2.106)

The Committee feel that unless a special in-service training programme, especially for those Scheduled Caste/Tribe candidates who have been recruited by lowering the standards, it initiated by the various Port Trusts, it may be very difficult to bring such employees at par with others and make them suitable for higher posts. The Committee note that the Mormugao Port Trust has decided to implement the recommendation of the Yardi Working Group for providing in-service training to the Scheduled Caste and Scheduled Tribe Employees and hope that it will help in improving their prospects in the services of the Mormugao Port Trust.

The Committee recommend that the other Port Trusts should also draw up programmes for the in-service training of their Scheduled Caste and Scheduled Tribe employees.

Reply of Government

The Committee's recommendation has been noted and the various Port Trusts have been asked to draw programmes for the in-service training of their Scheduled Caste/Tribe employees.

2. The Mormugao Port Trust are drawing up a programme but they have stated that there should be sufficient number of Scheduled Castes/Tribes for this purpose.

3. The Cochin Port Trust has also stated that they will draw up a scheme in consultation with the Mormugao Port Trust.

4. The Visakhapatnam Port Trust are already imparting training by their supervisory staff to all the artisans staff in the course of their work. Most of the categories of Class III and Class IV staff acquire the knowledge and skill of higher posts while on work when they are posted during short leave vacancies of the incumbents in the next higher posts. The Visakhapatnam Port Trust are also evolving a suitable scheme for imparting training for scheduled Castes/Tribes in technical posts.

5. The Madras Port Trust are giving in-service training to such of those candidates who are selected to non-technical and quasi-technical Class III and Class IV posts.

6. The Calcutta Port Commissioners have stated that this recommendation has also been discussed with the labour unions but it is apprehended that any special treatment to Scheduled Castes/Tribe employees in the matter will generate resentment among other groups of employees and create industrial disturbance.

7. The Bombay Port Trust are prepared to give in-service training for technical Class III and Class IV employees but not to non-technical and quasi-technical Class III and Class IV posts where they are adequately represented.

[Ministry of Shipping & Transport O.M. No. 22-PE(25) /73,
dated the 17th April, 1974.]

Comments of the Committee

The Committee do not agree with the apprehension expressed by the Calcutta Port Commissioners and desire that the Calcutta

Port Commissioners should be persuaded to fall in line with other Port Trusts in the matter of imparting in-service training to Scheduled Caste/Tribe employees. The Committee would like to be apprised of the final decision taken by the Calcutta Port Commissioners in this regard.

Recommendation (Sl. No. 27, Para 2.115)

In this context, the Committee have been unhappy to note that the Bombay Port Trust does not carry forward the unfilled reserved vacancies of Scheduled Castes and Scheduled Tribes for the next three recruitment years as is laid down in the Government of India Orders on the subject *vide* the Ministry of Home Affairs O.M. No. 27/25/67-Est (SCT), dated the 25th March, 1970. The Committee would call upon the Ministry of Shipping and Transport to ensure that all the Port Trusts scrupulously follow the orders issued by the Government of India in favour of the Scheduled Castes and Scheduled Tribes.

Reply of Government

All the Port Trusts concerned except Bombay Port Trust are following the carry-forward system of reserved vacancies. We have urged upon Chairman, Bombay Port Trust, to place the matter regarding the implementation of the Government orders regarding carry-forward of reserved vacancies and other reservation orders, before the Board of Trustees for their reconsideration and approval.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73,
dated the 15th December, 1973.]

Comments of the Committee

The Committee would like to be informed of the decision of the Board of Trustees of Bombay Port regarding implementation of the Government orders regarding carry-forward of reserved vacancies and other reservation orders.

Recommendation (Sl. No. 30, Para 3.12)

The Committee regret to find that very few Scheduled Castes and Scheduled Tribes have been promoted in the various Port Trusts during each of the last three years. Now that the Government of India have issued orders for providing reservations for

Scheduled Castes and Scheduled Tribes in posts filled by promotion on the basis of seniority vide the Cabinet Secretariat (Department of Personnel) O.M. No. 27/2/71-Est.(SCT), dated the 27th November, 1972, the Committee recommend that all the Port Trusts should adopt these orders immediately and ensure their implementation so that more and more Scheduled Castes and Scheduled Tribes may be promoted to higher posts.

Reply of Government

The Port Trusts of Madras, Visakapatnam and Mormugao have already implemented the orders of November 27, 1972 regarding reservations in the posts filled by promotion on the basis of seniority subject to fitness by amendment of their Recruitment Seniority and Promotion Regulations.

The Cochin Port Trust has already passed a Resolution in July, 1973 for amendment to the relevant provisions of their Recruitment, Seniority and Promotion Regulations so as to implement the reservation orders. Approval of Government will be granted to the amendment on a formal proposal from the Cochin Port Trust to that effect after the amendment has been published in two successive issues of the Gazette. After Government approval to the amendment is published in the Gazette, the orders in question will stand implemented. Cochin Port Trust has already initiated necessary action in this regard.

As regards, Calcutta, in pursuance of the Committee's recommendation No. 6, they are to hold discussions with the three major Labour Unions and invite their views in writing. The Commissioners have already obtained the views of one of the three Unions. They have been asked to expedite their discussions with the other Unions (Vide Ministry's letter No. 22-PE(25)/73/6, dated October, 24, 1973). Further action will be taken after the views of all the Labour Unions are known.

As regards Bombay Port Trust, we have urged upon the Chairman to place the matter again before the Port Trust Board for its reconsideration and approval under our D.O. letter No. 22-PE(1)/73, dated September 11, 1973. It is understood that the Chairman, has initiated action accordingly.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73,
dated the 17th April, 1974.]

Comments of the Committee

The Committee would like to be informed of the decision taken by the Calcutta Port Commissioners and the Bombay Port Trust in the matter of implementation of Government Orders of November 27, 1972 regarding reservations for Scheduled Castes and Scheduled Tribes in the posts filled by promotion on the basis of seniority subject to fitness.

Recommendation (Sl. No. 34, Para 4.11)

The Committee note that the Commissioners for the Port of Calcutta and the Mormugao Port Trust have appointed Liaison Officers to watch the implementation of the Reservation orders and other concessions available to the Scheduled Caste and Scheduled Tribe employees. The Committee also note that the Visakhapatnam Port Trust proposes to appoint Assistant Personnel Officers in different Departments of the Visakhapatnam Port Trust to ensure due compliance of the reservation orders by the Departmental Heads and to create a separate cell to review the implementation of the procedure in all the Departments of the Port Trust and to attend to the grievances of Scheduled Caste and Scheduled Tribe employees. The Committee urge that the other Port Truusts should also appoint Liaison Officers and set up cells to watch the implementation of the orders pertaining to and to look into the grievances of the Scheduled Castes and Scheduled Tribes.

Reply of Government

All the Port Trusts have appointed Liaison Officers for the work relating to the representation of Scheduled Castes and Scheduled Tribes, and also created separate Cells, wherever considered necessary, to watch the implementation of all the reservation orders.

[Ministry of Shipping & Transport O.M. No. 22-PE(25)/73, dated the 15th December, 1973.]

Comments of the Committee

'Wherever considered necessary' in the above reply is vague. Separate Cells to watch the implementation orders regarding reservations for Scheduled Castes and Scheduled Tribes should be created in all the Port Trusts.

CHAPTER IV

**RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH
REPLIES OF GOVERNMENT HAVE NOT BEEN
ACCEPTED BY THE COMMITTEE**

NIL.

CHAPTER V

RECOMMENDATIONS/OBSERVATIONS IN RESPECT OF WHICH GOVERNMENT HAVE NOT FURNISHED REPLIES

Recommendation (Sl. No. 6, Para 1.29)

The Committee are surprised to find that the Commissioners for the Port of Calcutta have not provided for reservations for Scheduled Castes and Scheduled Tribes in the posts filled otherwise than by direct recruitment because they apprehend that such a step would be opposed by their recognised Labour Unions. The Committee feel that these fears of the Commissioners for the Port of Calcutta are unfounded. The Committee would like the Commissioners for the Port of Calcutta to discuss the matter with the representatives of their recognised Labour Unions and to point out to them that it is obligatory for the Port Commissioners to fall in line with the general policy of the Government of India regarding reservations for Scheduled Castes and Scheduled Tribes as these safeguards for these communities have been provided in pursuance of the provisions of the Constitution of India. The Committee believe that if the position is properly explained to them in its correct perspective, the representatives of the Labour Unions will have no objection in the matter. The Committee would like to be informed of the result of discussions on the subject between the Calcutta Port Commissioners and the representatives of the recognised Labour Unions.

Recommendation (Sl. No. 12, Para 2.34)

The Committee recommend that all the Port Trusts should provide for reservations for Scheduled Castes and Scheduled Tribes in the recruitment of casual labour as has been done by the Visakhapatnam Port Trust. If in any particular case, the matter requires to be discussed with the representatives of the employees' unions, it should be done by the concerned Port Trust authorities immediately and a system devised by which the Scheduled Castes and Scheduled Tribes get the benefit of reservations in the recruitment of casual labour also.

Recommendation (Sl. No. 19, Para 2.94)

The Committee are distressed to find that there is very meagre representation of the Scheduled Castes and Scheduled Tribes in

the services of all the Port Trusts in almost all the categories of posts. From the statements made available to the Committee, it is noticed that there is not a single Scheduled Tribe Officer holding a Class I or Class II post in these Port Trusts, except in the Bombay Port Trust. Even in the Bombay Port Trust, there is only one Scheduled Tribe Officer out of a total of 466 officers. In the case of Scheduled Castes, there is not a single person belonging to these communities holding a Class I or Class II post in the Mormugao Port Trust. In the Officer of the Calcutta Port Commissioners, there are only four Scheduled Caste Officers holding Class II posts out of a total strength of 846 officers in Class I and Class II posts. Even in Class III and Class IV posts, the position is far from satisfactory. In the circumstances, the Committee need hardly emphasise that unless all the orders/instructions on the subject are followed in letter and spirit by all the Port Trusts, the position of the Scheduled Castes and Scheduled Tribes in the services of the Port Trusts is not likely to improve. The Committee would like to impress upon the Ministry of Shipping and Transport and all the Port Trusts the urgent need to devise adequate checks to ensure rigid implementation of the extant orders on the subject.

Recommendation (Sl. No. 20, Para 2.95)

The Committee are of the opinion that the Ministry of Shipping and Transport should have conducted a survey about the employment of Scheduled Castes and Scheduled Tribes in the Port Trusts in view of their poor representation. The Committee would urge the Ministry to conduct such a survey without delay so that effective steps may be taken to improve their representation in the services of the Port Trusts.

Recommendation (Sl. No. 21, Para 2.96)

The Committee need hardly emphasize that there is an imperative need for all the Port Trusts to resort to ad hoc or special recruitment confined only to the Scheduled Castes and Scheduled Tribes to make up the backlog and to improve their present representation in the services of the Port Trusts.

Recommendation (Sl. No. 24, Para 2.99)

The Committee suggest that copies of all advertisements for recruitment in the services of the Port Trusts should simultaneously be sent to the members of the Parliamentary Committee on the Wel-

be sent to the members of the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes, local Scheduled Caste and Scheduled Tribes members of Parliament and members of concerned State Legislatures so that they could also help in sponsoring suitable Scheduled Caste and Scheduled Tribe candidates for employment in the Port Trusts. Copies of such advertisements should also be sent to all the Pre-Examination Training Centres for Scheduled Castes and Scheduled Tribes.

Recommendation (Sl. No. 32, Para 3.26)

The Committee would like the Ministry of Shipping and Transport to ensure the implementation of the Government of India orders contained in the Ministry of Home Affairs Office Memorandum No. 10|28|68-EST(SCT) dated the 12th September, 1968 regarding reservations for Scheduled Castes and Scheduled Tribes in confirmations by all the Port Trusts scrupulously.

Recommendation (Sl. No. 35, Para 5.9)

Besides the Scheduled Caste and Scheduled Tribe employees getting accommodation in their normal turn, the Committee would like all the Port Trusts to reserve some percentage of the housing accommodation available with them, particularly for the lower category of Scheduled Caste and Scheduled Tribe employees, as has been done by the Government of India *vide* the Department of Works, Housing and Urban Development Office Memorandum No. 12035 (5)|69-Pol. (II), dated the 6th November, 1969.

D. BASUMATARI,

Chairman,

*Committee on the Welfare of
Scheduled Castes and
Scheduled Tribes.*

NEW DELHI;
August 12, 1974.
Sravana 21, 1896 (S).

APPENDIX I

(Vide Serial No. 26—Chapter II)

K. Sivaraj

Joint Secretary.

D.O. No. 22-PE(1)|73

Government of India,

Ministry of Shipping & Transport,
New Delhi-1.

September 11, 1973.

Dear Shri Ranade,

Kindly refer to the Bombay Port Trust letter No. P|GEE-G|1841, dated April 18, 1973, regarding reservations for Scheduled Castes and Scheduled Tribes in the Port Trust services. While we are grateful for your furnishing detailed information as emerging out of the decisions taken by the Board of Trustees in their various Resolutions, I hope you will agree that the position is far from satisfactory as the Resolutions are hardly positive in respect of issues excepting the one relating to percentages of reservations which have been adopted *in toto*.

2. At the very outset, we would like to stress the need for a more realistic approach to the overall question of reservations. You will appreciate that the various Government orders on the subject are in pursuance of the spirit of the provisions enshrined in the Constitution for the uplift of the backward and the depressed Classes and as such require strict compliance. It is true that in actual implementation there may be difficulties in the beginning but in that case the correct approach would be to identify the difficulties and find out ways and means to overcome them, rather than dwell on them as a reason for not adopting the Government orders. A beginning has to be made somewhere and there is little doubt that if an effort is made in all seriousness, such practical difficulties as may be existing can be surmounted. If there be any legal difficulties owing to the existing rules, and regulations impeding implementation of the orders, the relevant rules can be amended in which direction also action needs to be initiated at the earliest.

3. It appears that in arriving at their decisions in respect of many an issue involved, the Trustees have expressed satisfaction over the existing percentage of Scheduled Castes|Tribes in the services of the Port. This, however, does not reflect the position pro-

perly. The percentage of reservation has to be applied to each class or category of employees separately. The intent and purpose of reservation orders is to ensure the minimum in each class, and overflow in one particular category can hardly be adjusted against the deficiencies in others. If there is an overflow in Class IV or Class III, it is because the Scheduled Castes|Tribes, reservations apart, are coming in great numbers in this category. It is essential that necessary relaxations and concessions as envisaged in the orders are also adopted by the Bombay Port Trust *in toto* in order to ensure the required percentages, in all the classes, grades etc., of their services. In the case of 50 p. being charged for application forms, no relaxation may, however, be made since this nominal charge is really not an examination fee. However, relaxation of standards of suitability, age, interviews, etc., need to be provided as envisaged in the Government orders.

4. As for dereservation of reserved vacancies, it appears that the Government orders have not been correctly appreciated in this respect. The impression that reserved vacancies for which candidates belonging to the reserved communities are not available have to be kept unfilled for three years, or if they are to be filled, they can be filled only on a temporary basis till the Scheduled Castes|Tribes candidates become available, is not correct. The procedure for dereservation of reserved vacancies in the case of autonomous bodies like the Port Trust has been given in para 7 of the enclosure to the Ministry of Home Affairs O.M. No. 174/69-Est (SCT) of February 3, 1970. If a Scheduled Caste|Tribe candidate is not available, even after taking the prescribed steps and applying relaxed standards, a reserved vacancy can be straightaway treated as dereserved with the approval of the Board. After such dereservation, the reserved vacancy is filled by a general candidate on a regular basis and not on a purely temporary basis. Carrying forward of the reservations means that in a subsequent year, an unreserved vacancy will be treated as reserved. Therefore, the question of a general candidate being retrenched on availability of a Scheduled Caste|Tribe candidate will not arise. In view of the foregoing, there should be no difficulty in the Bombay Port Trust adopting the orders relating to dereservation and carry forward of reserved vacancies.

5. I would, therefore, request you to use your good offices with the Board of Trustees and to have the entire issue relating to reservations reconsidered with a view to obtaining their acceptance of

the Government orders *in toto*, as already requested in my d.o. dated 20-3-73.

6. The question relating to a meeting being arranged for the Minister and the Minister of State with the Trustees can be taken up later after the matter has been reconsidered by the Board.

Yours sincerely,
Sd/-

(K. SIVARAJ)

Shri S. Y. Ranade, Chairman,
Bombay Port Trust, Bombay.

APPENDIX II

(Vide Introduction)

Analysis of the action taken by the Government on the recommendations contained in the Nineteenth Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes.

| | | |
|------|--|----|
| I. | Total number of recommendations | 35 |
| II. | Recommendations/Observations that have been accepted by Government <i>vide</i> recommendations at Serial Nos. 2(Para 1·25), 4(Para 1·27), 5(Para 1·28), 8(Para 1·37), 10 (Para 2·23), 11(Para 2·24), 15(Para 2·72), 16(Para 2·73), 17 (Para 2·74), 18(Para 2·75), 22(Para 2·97), 26(Para 2·114), 28(Para 2·116), 29(Para 2·127), 31(Para 3·17), and 33(Para 4·2) | |
| | Number | 16 |
| | Percentage to Total | 46 |
| III. | Recommendations/Observations which the Committee do not desire to pursue in view of the Government's replies (<i>vide</i> recommendations at Serial Nos. 1 (Para 1·24), 3(Para 2·38), 14(Para 2·48), 23(Para 2·98), 25(Para 2·106), 27(Para 2·115), 30(Para 3·12), and 34(Para 4·11). | |
| | Number | 11 |
| | Percentage to total | 31 |
| IV. | Recommendations/Observations in respect of which final replies have not been received (<i>vide</i> recommendations at Serial Nos. 6(Para 1·29), 12(Para 2·34), 19(Para 2·94), 20(Para 2·95), 21(Para 2·96), 24(Para 2·99), 32(Para 3·26) and 35 (Para 5·9). | |
| | Number | 8 |
| | Percentage to Total | 23 |

| Sl. No. | Name of Agent | Sl. No. | Name of Agent |
|--------------------|--|----------------|--|
| WEST BENGAL | | | |
| 21. | Granthaloka, 5/1, Ambica Mookherjee Road, Belgharia, 24-Parganas. | 32. | Lakshmi Book Store, 42, Municipal Market, Janpath, New Delhi. |
| 22. | W. New Man & Company Ltd.; 3, Old Court House Street, Calcutta. | 33. | Bahree Brothers, 188, Lajpat Rai Market, Delhi-6. |
| 23. | Firma K. L. Mukhopadhyay, 6/1-A, Banchharam Akrur Lane, Calcutta-12. | 34. | Jayna Book Depot, Chhaperwala Kuan, Karol Bagh, New Delhi. |
| 24. | Mrs. Manimala, Buys & Sells, 128, Bow Bazar Street, Calcutta-12. | 35. | Oxford Book & Stationery Co., Scindia House, Connaught Place, New Delhi. |
| 25. | M/s. Mukerji Book House, Book Seller, 8B, Duff Lane, Calcutta. | 36. | People's Publishing House, Rani Jhansi Road, New Delhi. |
| DELHI | | | |
| 26. | Jain Book Agency, Connaught Place, New Delhi. | 37. | The United Book Agency, 48, Amrit Kaur Market, Pahar Ganj, New Delhi. |
| 27. | Sat Narain & Sons, 3141, Mohd. Ali Bazar, Mori Gate, Delhi. | 38. | Hind Book House, 82, Janpath, New Delhi. |
| 28. | Atma Ram & Sons, Kashmere Gate, Delhi-6. | 39. | Book Well, 4, Sant Nirankari Colony, Kingway Camp, Delhi-9. |
| 29. | J. M. Jaina & Brothers, Mori Gate, Delhi. | 40. | M/s. Saini Law Publishing Co., 1899, Chandni Chowk, Delhi. |
| 30. | The Central News Agency, 23/90, Connaught Place, New Delhi. | MANIPUR | |
| 31. | The English Book Store, 7-L, Connaught Circus, New Delhi. | 41. | Shri N. Chaob Singh, News Agent, Ram Lal Paul High School, Annexe, Imphal.—MANIPUR. |

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